

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 128

IA(CA) No. 8/2024
and
CP No. 68/Chd/Hry/2023

IN THE MATTER OF:

Mukesh Kumar

...Petitioner

Vs.

Apoxy Media Private Limited

...Respondent

Under Section: 241(1), 242(4), Rule 11 of NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 23.04.2024.

Sd/-
Court Officer

Preeti
18.04.2024